

Central Administrative Tribunal  
Principal Bench

C.P. No. 377 of 1999  
in  
O.A. No. 536 of 1994

28

New Delhi, dated this the 10th June, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)  
Hon'ble Mr. Kuldip Singh, Member (J)

In the matter of:

D.D. Mishra Vs. Union of India & Anr.

Between

D.D. Mishra

.. Petitioner

(None appeared)

Versus

Shri S.C. Sengupta,  
Chief Mechanical Engineer,  
Office of the General Manager,  
Central Railway,  
Mumbai, CST.

.. Respondent

(By Advocate: Shri S.C. Dhawan, Sr. Counsel with  
Shri V.S.R. Krishna)

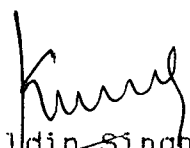
ORDER (Oral)


MR. S.R. ADIGE, VC (A)

We note that pursuant to our order dated 3.5.2000 in this C.P. respondents on 4.7.2000 have passed a reasoned and speaking order, a copy of which has been handed over to us across the Bar.

2. Under the circumstances the contempt proceedings are dropped. Notices are discharged.

3. In the event applicant is aggrieved by the aforesaid order dated 4.7.2000 it will be open to applicant to challenge the same separately in accordance with law, if so advised.

  
(Kuldip Singh)  
Member (J)  
/GK/

  
(S.R. Adige)  
Vice Chairman (A)